COURT NO.5

SECTION II



SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Criminal Appeal No.1725/2024

JAGATPAL VERMA

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 236603/2024 - GRANT OF BAIL IA No. 236606/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ABHAY S. OKA HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) :

Mr. Ashutosh Kumar Mishra, AOR Mr. Arghay Ajay Gautam, Adv. Ms. Radhika Goel, Adv. Ms. Anjali Rawat, Adv.

For	Respondent(s)	:	
		Mr.	Shaurya Sahay, AOR
		Mr.	Aditya Kumar, Adv.
		Ms.	Ruchil Raj, Adv.

UPON hearing the counsel the Court made the following O R D E R

IA No.236603/2024

Heard the learned counsel appearing for the applicant/ appellant (Jagatpal Verma) and learned counsel appearing for the State.

Leave has been granted vide order dated 13th March, 2024.

We have perused the relevant part of the testimony of the prosecution witnesses. The appellant has undergone incarceration

for more than 10 years.

In the facts of the case, the appellant is entitled to benefit of suspension of sentence and grant of bail, pending the final disposal of the Appeal.

For that purpose, we direct the appellant shall be produced before the Trial Court within a maximum period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions, till the final disposal of the Appeal.

I.A. is accordingly disposed of.

Before we part this order, we must record here that this application for bail runs into as many as 30 pages.

Well settled preposition of law is that in pleadings, the law should never be pleaded. However, the appellant has done that. It will be appropriate if members of the Bar avoid filing such bulky applications in support of simple prayer.

(KAVITA PAHUJA) AR-cum-PS (AVGV RAMU) COURT MASTER (NSH)

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